Written Answers to			[8 May, 2013]		Unstarred Questions		135
1	2	3	4	5	6	7	8
Uttarakhand	6.35	6.35	0.00	5.75	4.22	1.53	3.61
West Bengal	43.73	0.00	43.73	47.78	0.00	47.78	14.68
Total	1224.63	930.98	293.65	800.00	215.81	584.19	300.00

The utilization certificates for funds released during 2012-13 will become due on 1.4.2014.

Women prisoners languishing in jails

4552. DR. CHANDAN MITRA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a large number of women prisoners are languishing in jails across the country for want of bail or a hearing on their appeal;
 - (b) if so, the details thereof, State/UT-wise;
- (c) whether these women are entitled to special consideration for grant of bail under Criminal Procedure Code; and
- (d) if so, the steps taken by Government to ensure early release of such undertrial women on bail?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) As per data compiled by National Crime Records Bureau at the end of 2011, there were 10934 women undertrials in the various jails of the country. A State/UT wise statement of women undertrials in the country is given in Statement (*See* below).

(c) to (d) "Prisons" is a State subject under Entry 4 of List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prison is primarily the responsibility of the State Governments. However, a comprehensive advisory dated 17th July, 2009 has been issued by the Government on "Prison Administration", which provides for steps to be taken by the States/UTs for providing free legal aid to all undertrials, setting up of Lok Adalats/Special courts in prisons for expediting review of cases of all undertrials. An advisory regarding use of section 436A of the Cr.P.C to reduce overcrowding of prisons has also been issued to States/UTs on 17.1.2013, requiring States/UTs to take up cases of such undertrials who have already spent one-half of their likely sentence in prisons.

State/UT wise statement of women undertrials in the country

Sl. No.	Name of State	Number of women uridertrial prisoners				
1	2	3				
1	Andhra Pradesh	580				
2	Arunachal Pradesh	5				
3	Assam	207				
4	Bihar	795				
5	Chhattisgarh	392				
6	Goa	28				
7	Gujarat	328				
8	Haryana	385				
9	Himachal Pradesh	33				
10	Jammu and Kashmir	88				
11	Jharkhand	578				
12	Karnataka	326				
13	Kerala	115				
14	Madhya Pradesh	630				
15	Maharashtra	915				
16	Manipur	26				
17	Meghalaya	12				
18	Mizoram	52				
19	Nagaland	8				
20	Odisha	331				

Written	Answers to [a	8 May, 2013]	Unstarred	Questions	137
1	2		3		
21	Punjab		583		
22	Rajasthan		419		
23	Sikkim		1		
24	Tamil Nadu		574		
25	Tripura		20		
26	Uttar Pradesh		2234		
27	Uttarakhand		68		
28	West Bengal		763		
29	Andaman and Nicobar Isl	ands	7		
30	Chandigarh		16		
31	Dadra and Nagar Haveli		2		
32	Daman and Diu		0		
33	Delhi		410		
34	Lakshadweep		1		
35	Puducherry		2		
	Total		10934		

Population of Jarawa tribes

4553. SHRI AVINASH RAI KHANNA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the estimated population of Jarawa tribes at present in Baratang Jarawas Habitat and the basis of that estimation;
 - (b) whether any genetic study of Jarawas has been made;
 - (c) if so, the details thereof;
 - (d) if not, the reasons therefor; and